

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL PRINCIPAL BENCH, NEW DELHI**

OA No.411 of 2025

IN THE MATTER OF:

Inderjeet

...

Applicant

Versus

State of Haryana & Ors.

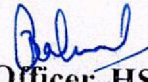
...

Respondent

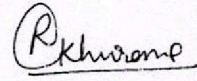
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Dated: 24/04/2026

  
Regional Officer, HSPCB  
Panipat Region

Through

  
Rahul Khurana, Advocate  
A-174, 2<sup>nd</sup> Floor, Defence Colony  
New Delhi, 09811894060  
[rkhuranalegal@gmail.com](mailto:rkhuranalegal@gmail.com)

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL PRINCIPAL BENCH, NEW DELHI**

OA No.411 of 2025

IN THE MATTER OF:

Inderjeet

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Applicant

Versus

State of Haryana & Ors.

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Respondent

**Report filed by Bhupinder Singh, Regional Officer, HSPCB,  
Panipatin the matter of Original Application No. 411 of 2025;  
Indrajeet Versus State of Haryana & Ors.**

I, deponent in the aforesaid official capacity do hereby solemnly affirm and state as under:

1. That the matter was listed before the Hon'ble NGT on 11/03/2026. Hon'ble National Green Tribunal in its order dated 11/03/2026 has directed as under:

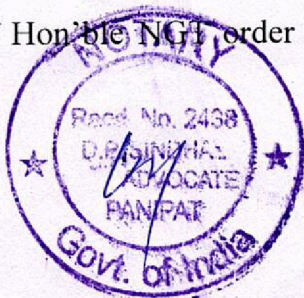
*"8. In view of the above it is directed that:-*

*i. HSPCB shall provide the action taken report for the past violations by the unit and the steps taken to prevent discharge in the drain and to ensure that no untreated effluent is discharged in drain/canal/river.*

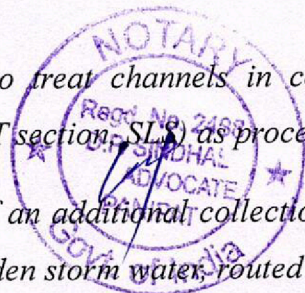
*ii. The Project Proponent shall provide the total water usage and water balance indicating recycling and reuse of water and adopting ZLD for the unit.*

*9. List on 27.04.2026 for further hearing."*

Copy of Hon'ble NGT order dated 11/03/2026 is attached as **Annexure-R/1.**



2. That in compliance of the direction issued by Hon'ble NGT recommendation for imposition of Environment Compensation on M/s 100 KLPD Ligno Cellulosic 2G Ethanol Plant Including 10 TPD 2G Ethanol Demo Plant of Panipat Oil Refinery and Petrochemical Complex IOCL, Village Baholi Panipat has been sent to the Environment Compensation Assessment Authority (ECAC) by Regional Office, Panipat vide letter No.HSPCB/PR/2026/75 dated 13/04/2026(Copy attached as Annexure-R/2).
3. That personnel hearing to the said unit was accorded by ECAC on 23.04.2026 but unit did not appear for the said hearing and seek exemption for the same. Copy of hearing letter issued to the unit and copy of exemption ~~Sought~~ by the unit is attached as Annexure- R/3 and R/4.
4. That sampling of Drain No.2 has been conducted on 22.04.2026 by Regional Office, HSPCB, Panipat at different points of drain no. 2 and samples have been sent to Board's Lab, Panchkula for analysis. No effluent discharge was observed from M/s 100 KLPD Ligno Cellulosic 2G Ethanol Plant Including 10 TPD 2G Ethanol Demo Plant of Panipat Oil Refinery and Petrochemical Complex IOCL, Village Baholi Panipat into Drain No.2.
5. That as per reply submitted by the said unit vide its letter No.PRPC/HSE/PR/2026/2.1 dated 19/03/2026, the unit has submitted that it has taken additional proactive and preventive measures to ensure adherence to the applicable norms and to prepare for increasing operational capacity of the plant. The measures taken by the said unit are as under:
  - a) *Blocking of internal channels at seven (7) identified locations.*
  - b) *Reversing flow directions at selected locations.*
  - c) *As an additional safeguard, one partition is being created in the storm water pond.*
  - d) *Continue to treat channels in contamination-prone areas (boiler, wet washing, PT section, SLS) as process water channels.*
  - e) *Creation of an additional collection pit near the wet washing section for biomass-laden storm water, routed to SLS / lagoon tank for reprocessing.*



f) Provision of dedicated pumping systems for storm water and contaminated water for enhanced management and handling.

g) To ensure continuous compliance and transparency, an OCEMS online analyzer shall be installed at the storm water discharge line to Drain No.2 and integrated with HSPCB and CPCB online portals.

6. That the report is submitted for kind consideration of this Hon'ble Tribunal and will abide by the further direction given by the Hon'ble Tribunal in the said matter.

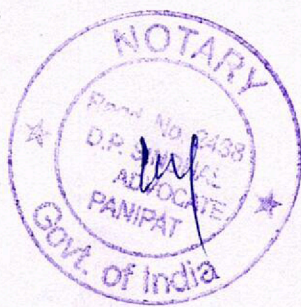
*[Signature]*  
Deponent

Verification:

Verified at Panipat on 24th day of April, 2026 that contents of para no.1 to 6 of the present status report are true and correct to best of my knowledge and information derived from the official record.

Place- Panipat  
Date- 24/04/2026

*[Signature]*  
Deponent



525  
Verified that the above was read and  
solemn affirmation before me at Panipat  
by the deponent who was present and  
Rohit Singh 893023696129

*[Signature]*

**ATTESTED**  
*[Signature]*  
Notary, PANIPAT

24 APR 2026

Item No.01

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 411/2025

Indrajeet

Applicant

Versus

State of Haryana, Environment, Forest and  
Wild Life Department, Government of Haryana & Ors. Respondents

Date of hearing: 11.03.2026

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: None for the applicant.

Respondents: Mr. Rahul Khurana and Mr. Santosh Advocates for  
respondents no. 1 to 3.  
Mr. Rajiv Sharma, Senior Advocate alongwith Mr.  
Abhishek Birthray, Ms. Divya Jain, Ms. Shreya  
Sharma, Mr. Nishant and Ms. Aiswarya Sahu,  
Advocates for respondent no. 4.

**ORDER**

1. The letter petition pertains to Panipat Refinery under Indian Oil Corporation Ltd. which has a unit of 2G Ethanol plant.
2. As per the complaint, the said 2G Ethanol plant is discharging dirty chemical-laden water through a drain every day. This polluted water from the canal is consumed by cattle and other animals which result in death of the cattle and other animals.

3. In view of the environmental issue indicated in the complaint the Joint Committee was constituted and report was filed on 06.01.2026.

The findings of the Joint Committee report are as follows:-

*" 2.2. 2nd Site Visit of the Joint Committee and the findings of the Joint Committee:*

*The Joint Committee re-visited the site on 26/12/2025 and the following observations were made by the Joint Committee:*

- i. *The unit M/s 2G Ethanol Plant, IOCL, Panipat is engaged in the manufacturing of Fuel Grade Ethanol from Stubble/Rice Straw involving Enzymatic Hydrolysis, Fermentation and Distillation with capacity of 100 KLPD. The Unit has obtained Environmental Clearance (EC) from Ministry of Environment, Forest and Climate change (MoEF&CC). Copy of Process Chart and EC are attached as Annexure-4 & 5.*
- ii. *It was informed by the representative of the PP that at present, the plant is operating at less than 50% capacity.*
- iii. *As per conditions of the Environmental Clearance granted to the Unit:*
  - *Effluent of 1000 m<sup>3</sup>/day will be treated in Effluent Treatment Plant. Treated water will be reused in the plant. There will be no discharge of treated/untreated waste water from the Unit and thus ensuring Zero Liquid Discharge.*
  - *Sludge Management Plan shall be formulated and ensured.*
  - *The Company shall harvest rainwater from the roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial operations within the plant.*
- iv. *The unit M/s 2G Ethanol Plant, IOCL, Panipat has obtained CTE from the Board vide No. HSPCB/Consent/:313105620PITCTE5730036 dated 10/01/2020 (Annexure-6) and thereafter CTO vide No. HSPCB/Consent/:313105622PITCTO24423185 dated 21/07/2022 which is valid upto 30/09/2026 (Annexure-7). As per conditions of CTO:*
  - *The Unit is required to recycle and reuse the trade effluent after treatment in ETP and MEE.*
  - *That the unit has shown 2350 KLD of Storm Water in case of heavy rain discharge in to Drain no.2 for which unit will obtain prior permission from Irrigation and Water Resource Department.*
- v. *The unit has obtained Authorization under Hazardous Waste Management Rules, 2016 vide No.: HWM/PIT/2023/32568824 dated 07/02/2023 (Annexure-8) which is valid upto 30/09/2026.*
- vi. *Unit has provided Process Condensate Treatment Plant (PCTP) of capacity 60 m<sup>3</sup>/hr i.e. 60 x 24: 1440 m<sup>3</sup>/day, for treatment of process condensate generating from the process. The PCTP reject water is reused in evaporation feed tank. As per Log book of PCTP plant shared by the Unit for the period from 01/7/2024, the Unit is treating rain/storm water, Process Condensate and ETP Reject in PCTP Plant at the rate of around 40 m<sup>3</sup>/h (Annexure-9)*
- vii. *That 2G Ethanol Plant, IOCL, Panipat had obtained permission to discharge storm water (Rain Water) from the*

Office of Executive Engineer, Panipat Water Services Division, Panipat (Annexure-10).

viii. It was observed by the Joint Committee that:

a. That the storm water drains shown by the Unit inside the premises also carry trade effluent from various sections and the leachate from the sludge stored within the plant for sludge drying.

b. The Unit has provided pits for collecting the waste water/leakages from different sections of the plant but the presence of coloured water in the storm water drains indicate that the pits/mechanism provided is not adequate.

c. There are no segregation of storm water drains and process waste water drains. The same drains are carrying both the storm water and waste water, leading to contamination of storm water

d. As per present mechanism followed by the unit, the waste water and the storm water through the common drain are collected in a collection tank of capacity 777 m<sup>3</sup>.

which is transferred to Process Condensate Treatment Plant (PCTP) of capacity 60 m<sup>3</sup>/hr (1440 m<sup>3</sup>/day).

e. There is also a provision made for discharge of untreated waste water and contaminated storm water from the collection tank into the Drain No. 2, which leads to River Yamuna through pump. It was observed that the pipe-line used to pump the untreated water into the drain No 2 has been temporarily disconnected but it may be connected any time without any effort, if required (Photograph attached in Annexure-11).

f. It was informed by the Complainant that the Unit has stopped discharging the waste water into the Drain No. 2 after the intervention of Hon'ble NGT

g. However, as per present mechanism, if the storm water is to be discharged, it is to be discharged from the aforementioned collection tank only, which contains untreated water and contaminated storm water. Under this condition, the Unit can not be termed as a Zero Liquid Discharge, as mandated in the Environmental Clearance granted by MoEF&CC and Consent to Operate (CTO) granted by HSPCB.

h. The capacity of Process Condensate Treatment Plant (PCTP) is 60 m<sup>3</sup>/hr (1440 m<sup>3</sup>/day), which is just adequate to take care of process condensate of the Unit operating at Full Capacity. This PCTP Plant has been shown to be used for treatment of storm water, as well, by the Unit. The storm water quantity shown in the CTP during heavy rains is 2350 KL.D and when this is combined with process condensate generated at full capacity of the Unit @ 60 m<sup>3</sup>/h or 1440 m<sup>3</sup>/day will become 2350 + 1440 = 3790m<sup>3</sup> / d \* ay. This volume of 3790 m<sup>3</sup>/day cannot be accommodated either in the existing 770 m<sup>3</sup> collection tank or treated by the PCTP with a capacity of 1440 m<sup>3</sup>/day. Consequently, during the rainy season, the unit has no option but to discharge untreated wastewater and contaminated stormwater into Drain No. 2, which ultimately leads to the River Yamuna

i. The unit has neither prepared nor implemented a Sludge Management Plan as mandated in the Environmental Clearance granted by MoEF&CC. The leachate from sludge dumped for sun drying at various locations within the premises was

*observed entering into stormwater drains and open channels. However, it was observed that the Unit has provided concrete flooring at several locations where sludge was found dumped during the first visit of the Joint Committee."*

4. The Joint Committee report has also made suggestions for remedial action which is reproduced below:-

*"3.0. Suggestions for Remedial Action:*

*The Joint Committee was directed by Hon'ble NGT to submit suggestions for the appropriate remedial action. The following suggestions are being made by the Joint Committee:*

*The arrangement for discharging untreated wastewater from the collection tank into Drain No. 2, which leads to the River Yamuna, should be permanently dismantled*

*ii. The Unit should provide separate storm water drains before the next raining season to ensure the waste water is not mixed into the storm water and discharged into the Drain No. 2. The permission obtained for discharge of storm water into Drain No. 2 from Executive Engineer, Panipat Water Services Division, Panipat, should not be misused for discharging untreated waste water and/or contaminated storm water.*

*The Unit shall prepare a Sludge Management Plan as mandated in the Environmental Clearance; get it approved from the HSPCB and implement it in a time bound manner.*

*iv. As per conditions of the Environmental Clearance granted by MoEF&CC, the Company shall harvest rainwater from storm water drains to recharge the ground water. Looking into the condition of storm water drains maintained by the Unit, it is suggested that the Unit should not be allowed to use the storm water drains for recharging the ground water.*

*The HSPCB shall ensure that the Unit operates only on Zero Liquid Discharge (ZLD) basis by issuing directions and regular monitoring considering the observations/findings of the Joint Committee with HSPCB as the Nodal Agency*

*vi. A detailed remediation plan should be prepared and implemented in a time bound matter after conducting an audit of the Unit, to ensure that ground water and surface water is not affected due to operation of the Unit"*

5. As per the Joint Committee report, untreated waste water is collected in drain no. 2 which is drained to river Yamuna. As per the environmental clearance condition issued by MoEF & CC, the unit was required to harvest the rain water from the storm water drain and recharge the ground water and to ensure that there is no untreated discharge. The photograph filed with the Joint Committee report indicates polluted water in the drain.

6. The matter came up for hearing today and the learned Counsel for the project proponent has submitted that the drain has now been cleaned and no discharge is made in the drain.

7. Mr. Rahul Khurana, learned Counsel for Haryana Pollution Control Board did not provide any information with regard to past violations of the unit nor any water analyses report of the drain before rectification provided by the Haryana PCB.

8. In view of the above it is directed that:-

- i. HSPCB shall provide the action taken report for the past violations by the unit and the steps taken to prevent discharge in the drain and to ensure that no untreated effluent is discharged in drain/canal/river.
- ii. The Project Proponent shall provide the total water usage and water balance indicating recycling and reuse of water and adopting ZLD for the unit.

9. List on 27.04.2026 for further hearing.

10. The applicant may be informed about the next date of hearing fixed and may be asked to join the proceedings physically or through V.C. and also to file material available with him in support of the averments made in the original application on that date.

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel,EM

March 11<sup>th</sup>, 2026  
AB



**HARYANA STATE POLLUTION CONTROL BOARD**  
**SCO No.55, SECTOR-25, HUDA, PANIPAT**

Ph. - (0180) 2672037, Telefax - 2664951, E-mail: [hspcbopr@gmail.com](mailto:hspcbopr@gmail.com)

No. HSPCB/PR/2026/ 75  
 To

Dated 13/04/2026

The Chairman,  
 Haryana State Pollution Control Board,  
 Panchkula.

Kind Attn: SEE, Coord. Cell (HQ)

**Subject: Recommendation for levying of Environmental Compensation on M/s 100 KLPD Ligno Cellulosic 2G Ethanol Plant Including 10 TPD 2G Ethanol Demo Plant of Panipat Oil Refinery and Petrochemical Complex IOCL, Village Baholi Panipat as per Board policy dated 22/12/2021.**

1.	Name & address of the unit	M/s 100 KLPD Ligno Cellulosic 2G Ethanol Plant Including 10 TPD 2G Ethanol Demo Plant of Panipat Oil Refinery and Petrochemical Complex IOCL, Village Baholi Panipat.
2.	Name and designation of the officer(s) inspected the unit	Joint Committee constituted by Hon'ble NGT in OA No.411/2025.
3.	Product(s) and bio-products	Fuel Grade Ethanol
4.	Manufacturing process	Ethanol Plant-Oil Refinery (Mineral Oil or Petro Refineries)
5.	Status of CTE	Obtained
6.	Status of CTO	Obtained upto 30/09/2026 vide No.HSPCB/Consent/313105622PITCTO24423185 dated 21/07/2022.
7.	Date of inspection of the unit	26/12/2025
8.	Date of commissioning	30/06/2022
9.	Detail of violation observed during inspection:	<ol style="list-style-type: none"> <li>1. The storm water drains shown by the Unit inside the premises also carry trade effluent from various sections and the leachate from the sludge stored within the plant for sludge drying.</li> <li>2. The Unit has provided pits for collecting the waste water/leakages from different sections of the plant but the presence of coloured water in the storm water drains indicate that the pits/mechanism provided is not adequate.</li> <li>3. There are no segregation of storm water drains and process waste water drains. The same drains are carrying both the storm water and waste water, leading to contamination of storm water.</li> <li>4. As per present mechanism followed by the unit, the waste water and the storm water through the common drain are collected in a collection tank of capacity 777 m<sup>3</sup>, which is transferred to Process Condensate Treatment Plant (PCTP) of capacity 60 m<sup>3</sup>/hr (1440 m<sup>3</sup>/day).</li> <li>5. There is also a provision made for discharge of untreated waste water and contaminated storm water from the collection tank into the Drain No. 2, which leads to River Yamuna through pump. It was observed that the pipe-line used to pump the untreated water into the drain No 2 has been temporarily disconnected but it may be connected any time without any effort, if required. As per</li> </ol>

		<p>present mechanism, if the storm water is to be discharged, it is to be discharged from the aforementioned collection tank only, which contains untreated water and contaminated storm water. Under this condition, the Unit cannot be termed as a Zero Liquid Discharge, as mandated in the Environmental Clearance granted by MoEF&amp;CC and Consent to Operate (CTO) granted by HSPCB.</p> <p>6. The capacity of Process Condensate Treatment Plant (PCTP) is 60 m<sup>3</sup>/hr (1440 m<sup>3</sup>/day), which is just adequate to take care of process condensate of the Unit operating at Full Capacity. This PCTP Plant has been shown to be used for treatment of storm water, as well, by the Unit. The storm water quantity shown in the CTP during heavy rains is 2350 KLD and when this is combined with process condensate generated at full capacity of the Unit @ 60 m<sup>3</sup>/h or 1440 m<sup>3</sup>/day will become 2350 + 1440 = 3790 m<sup>3</sup>/day. This volume of 3790 m<sup>3</sup>/day cannot be accommodated either in the existing 770 m<sup>3</sup> collection tank or treated by the PCTP with a capacity of 1440 m<sup>3</sup>/day. Consequently, during the rainy season, the unit has no option but to discharge untreated wastewater and contaminated storm water into Drain No. 2, which ultimately leads to the River Yamuna.</p> <p>7. The unit has neither prepared nor implemented a Sludge Management Plan as mandated in the Environmental Clearance granted by MoEF&amp;CC. The leachate from sludge dumped for sun drying at various locations within the premises was observed entering into storm water drains and open channels. However, it was observed that the Unit has provided concrete flooring at several locations where sludge was found dumped during the first visit of the Joint Committee.</p>
10.	Category of the unit	<p>i. Red</p> <p>ii. Large</p>
11.	Complaint/Court case, if any.	NGT Matter-OA No.411/2025 titled as Inderjeet Versus State of Haryana, Environment, Forest and Wild Life Department, Government of Haryana & Ors.
12.	Detail of sampling and analysis of effluent/air emission exceeding the norms.	NA
13.	Reasons for not collection of samples, if not collected.	NA
14.	Detail of Show Cause Notice for closure and EC issued with date.	SCN issued vide No.HSPCB/PR/2026/4393 dated 19/01/2026.
15.	Reply of Show Cause Notice, if any received.	Yes, reply dated 19/03/2026.
16.	No. and date of closure order issued by the Head Office.	NA
17.	Compliance of closure order if applicable.	NA
18.	Present status of compliance made by the unit, if any after issue of show cause notice.	Unit has submitted compliance of observations.
19.	Cases for levying environmental compensation: -	q. Any other violation of Environmental act/rule/policy not covered above. In such cases concerned regional officer shall forward the case to ECAC mentioning all details of violation and grounds on

		which EC is recommended to be levied.
20.	Date of last inspection and sampling i.e. prior present inspection (Water and/or Air and/or other pollution.	NA
21.	Justification of imposing environmental compensation for Last five year.	NA
22.	Final reasoned recommendations in respect of EC and documents attached to be verified.	<p>The unit was visited on 26/12/2025 by Joint Committee constituted by Hon'ble NGT in OA No.411/2025. During the inspection following shortcomings were observed:-</p> <ol style="list-style-type: none"> <li>1. The storm water drains shown by the Unit inside the premises also carry trade effluent from various sections and the leachate from the sludge stored within the plant for sludge drying.</li> <li>2. The Unit has provided pits for collecting the waste water/leakages from different sections of the plant but the presence of coloured water in the storm water drains indicate that the pits/mechanism provided is not adequate.</li> <li>3. There are no segregation of storm water drains and process waste water drains. The same drains are carrying both the storm water and waste water, leading to contamination of storm water.</li> <li>4. As per present mechanism followed by the unit, the waste water and the storm water through the common drain are collected in a collection tank of capacity 777 m<sup>3</sup>, which is transferred to Process Condensate Treatment Plant (PCTP) of capacity 60 m<sup>3</sup>/hr (1440 m<sup>3</sup>/day).</li> <li>5. There is also a provision made for discharge of untreated waste water and contaminated storm water from the collection tank into the Drain No. 2, which leads to River Yamuna through pump. It was observed that the pipe-line used to pump the untreated water into the drain No 2 has been temporarily disconnected but it may be connected any time without any effort, if required. As per present mechanism, if the storm water is to be discharged, it is to be discharged from the aforementioned collection tank only, which contains untreated water and contaminated storm water. Under this condition, the Unit cannot be termed as a Zero Liquid Discharge, as mandated in the Environmental Clearance granted by MoEF&amp;CC and Consent to Operate (CTO) granted by HSPCB.</li> <li>6. The capacity of Process Condensate Treatment Plant (PCTP) is 60 m<sup>3</sup>/hr (1440 m<sup>3</sup>/day), which is just adequate to take care of process condensate of the Unit operating at Full Capacity. This PCTP Plant has been shown to be used for treatment of storm water, as well, by the Unit. The storm water quantity shown in the CTP during heavy rains is 2350 KLD and when this is combined with process condensate generated at full capacity of the Unit @ 60 m<sup>3</sup>/h or 1440 m<sup>3</sup>/day will become 2350 + 1440 = 3790 m<sup>3</sup>/day. This volume of 3790 m<sup>3</sup>/day cannot be accommodated either in the existing 770 m<sup>3</sup> collection tank or treated by the PCTP with a capacity of 1440 m<sup>3</sup>/day. Consequently, during the rainy season, the unit has no option but to discharge untreated wastewater and contaminated storm water into Drain No. 2, which ultimately leads to the River Yamuna.</li> <li>7. The unit has neither prepared nor implemented a Sludge Management Plan as mandated in the Environmental Clearance granted by MoEF&amp;CC. The leachate from sludge dumped for sun drying at various locations within the premises was observed entering into storm water drains and open channels. However, it was observed that the Unit has provided concrete flooring at several locations where sludge was found dumped during the first visit of the Joint Committee.</li> </ol> <p>Thereafter, a show cause notice was issued to the unit by this office letter No.HSPCB/PR/2026/4393 dated 19/01/2026. The unit has</p>

complied the observations raised by the joint committee and submitted the reply of said show cause notice on 19/03/2026. Further, Hon'ble NGT vide orders dated 11/03/2026 and issued the following directions:-

7. Mr. Rahul Khurana, learned Counsel for Haryana Pollution Control Board did not provide any information with regard to past violations of the unit nor any water analyses report of the drain before rectification provided by the Haryana PCB.

8. In view of the above it is directed that:-

i. HSPCB shall provide the action taken report for the past violations by the unit and the steps taken to prevent discharge in the drain and to ensure that no untreated effluent is discharged in drain/canal/river.

ii. The Project Proponent shall provide the total water usage and water balance indicating recycling and reuse of water and adopting ZLD for the unit.

Therefore, it is recommended that the environmental compensation may be imposed on the unit from 26/12/2025 (Date of Joint Inspection by Committee) to 19/03/2026 (Date of Reply by unit) i.e. 84 days.

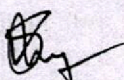
23.	PI-Pollution Index (Red: 80, Orange:50 and Green:30)	80
24.	N-No of days of violation	26/12/2025 (Date of Joint Inspection by Committee) to 19/03/2026 (Date of Reply by unit) i.e. 84 days.
25.	R-Factor in Rupees	250
26.	S - Factor for scale of operation (0.5 for micro or small, 1.0 for Medium and 1.5 for large unit)	1.5 (For Large)
27.	LF-Location Factor (as per census)	1
28.	EC=PI x N x R x S x LF	80 x 84 x 250 x 1.5 x 1= 25,20,000/-
29.	Total Amount calculated	Rs.25,20,000/-

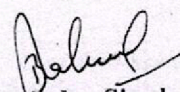
DA/ Copy of Joint Committee report dated 26/12/2025.

Copy of SCN dated 19/01/2026.

Copy of unit reply dated 19/03/2026.

Copy of Hon'ble NGT Order dated 11/03/2026.

  
Kuldeep Singh, AEE  
Regional Office, Panipat

  
Bhupinder Singh,  
Regional Officer, Panipat


**HARYANA STATE POLLUTION CONTROL BOARD**

C-11, SECTOR-6, PANCHKULA  
 Ph-0172-577870-73, Fax No. 2581201  
 E-Mail: hspcbcoordination@gmail.com  
 website: hspcb.org.in



No. HSPCB/Coord.Cell/2026/1193

Dated: 22.04.2026

To

M/s 100 KLPD Ligno Cellulosic 2G Ethanol Plant Including 10 TPD 2G Ethanol Demo Plant of Panipat Oil Refinery and Petrochemical Complex IOCL, Village Baholi Panipat.

**Subject: Environmental Compensation Assessment report - M/s 100 KLPD Ligno Cellulosic 2G Ethanol Plant Including 10 TPD 2G Ethanol Demo Plant of Panipat Oil Refinery and Petrochemical Complex IOCL, Village Baholi Panipat.**

In this connection, you are hereby informed that the Competent Authority has afforded to give you, an opportunity of personal Hearing before the Environmental Compensation finalization committee on 23.04.2026 at 12.00 Noon in the office of worthy Member Secretary, ground floor, Haryana State Pollution Control Board, C- 11, Sector-6, Panchkula.

Therefore, you are asked to be present on the above said date, time and venue to present your case.

*Kanodia*  
 22/4/26  
 Env. Engineer (HQ)  
 For Member Secretary

**Copy to:-**

A copy of above is forwarded to the following Officers for information and further necessary action:-

1. PA to MS, HSPCB, Panchkula.
2. Chief Env. Engineer-I, HSPCB.
3. Sr. Env. Engineer, SWM Cell, HSPCB.
4. Sr. Env. Engineer, Air Cell, HSPCB.
5. Regional Officer, Panipat, you are directed to deliver the same to the unit for attend the hearing along-with the relevant record.



इंडियन ऑयल कॉर्पोरेशन लिमिटेड

पानीपत रिफ़ाइनरी एवं पेट्रोकेमिकल कॉम्प्लेक्स  
पानीपत, हरियाणा - 132140

Indian Oil Corporation Limited

Panipat Refinery & Petrochemical Complex  
Panipat, Haryana - 132140

वेबसाइट: www.iocl.com; ई-मेल: prpc\_hse@indianoil.in  
दूरभाष : 0180-252 4001/0180-2578833



रिफ़ाइनरीज़ प्रभाग  
Refineries Division

Ref No: PRPC/HSE/29/2026/2.1

Date: 23.04.2026

To,

The Regional Officer,  
Haryana State Pollution Control Board,  
S.C.O No-55, Sector-25  
HUDA, Panipat (Haryana)-132103

Sub: Personal Hearing to be held on 23.4.2026

R.O.  
AEE1, AEE2, AEE3,  
SC'B', JEE, CLERK

Ref: Subject letter No. HSPCB/PR/2026/125 dated 22.4.2026

Dear Sir,

This has reference to letter No. HSPCB/PR/2026/125 dated 22.4.2026 issued by Haryana State Pollution Control Board. The said letter received by an email at about 1 pm requires Indian Oil Corporation Limited to be present for a personal hearing before the Environmental Compensation Finalization Committee at 12 noon on 23.4.2026.

Though we have been directed to appear before Environmental Compensation Finalization Committee, till date we have not been served with any order passed by the Competent Authority.

Be that as it may, kindly appreciate that we would not be able to make effective representation at such a short notice of less than 24 hours. We intend to make comprehensive submissions before the aforesaid committee for preparation of which we would require at least one week.

In view of the above, it is most respectfully requested that the Corporation be kindly granted an extension of one week from the date hereof to appear and make its submissions in the matter. It is further prayed that the hearing may be scheduled at a date convenient to this Hon'ble authority after the said period of one week.

Thanking You.

Yours faithfully

Ritesh Kumar  
JGM (HSE)